

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO.5470 OF 1999

Economic Transport Organisation **Appellant(s)**

Vs.

Oriental Insurance Co. Ltd. & Anr. **Respondents**

WITH

CA No.3633/2002, CA No.6689/2002, CA No.7874/2002,
CA No.7086/2002, 4062/2006, 4509/2006, CA Nos.
1711/2007 & 1712/2007 & 1922/2008,

CA No...1820/2010 (@ SLP (C) No.2897/2000)
CA No...1822/2010 (@ SLP (C) No.20402/2001)
CA No...1824/2010 (@ SLP (C) Nos.21294/2006)
CA No...1827/2010 (@ SLP (C) No.117/2007) and
CA No...1826/2010 (@ SLP(C) No.7571/2007)

J U D G M E N T

R.V.RAVEENDRAN, J.

Leave granted in the Special Leave Petitions.

As we have answered the questions referred in
Economic Transport Organisation vs. Charan Spinning
Mills (P) Ltd., [CA No.5611 of 1999 decided today),
these matters are to be listed before the respective

Regular Benches for disposal with reference to the facts of each case.

.....J
[Chief Justice of India]

.....J
[R. V. Raveendran]

.....J
[D. K. Jain]

.....J
[P. Sathasivam]

.....J
[J. M. Panchal]

New Delhi;
February 17, 2010.